13.39 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND THIRTY-FOURTH REPORT

PROF. NARAIN CHAND PARASHAR (Hamirpur): I present the Hundred and thirty-fourth Report of the Public Accounts Committee on excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Defence Services), (Railways) and (Posts and Telegraphs) for the years 1972-73 and action taken by Government on the recommendations contained in their Ninety-sixth Report.

13.40 hrs.

RAILWAY CONVENTION COMMITTEE

THIRD REPORT

SHRI B. S. MURTHY (Amalapuram): Sir, I beg to present the Third Report of the Railway Convention Committee, 1973, on action taken by Government on the recommendations contained in the Second Report on the Railway Convention Committee, 1971.

13.41 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 18th November 1974, will consist of:

(1) Consideration of any part discussed item of Government Business carried over from the Order Paper of today.

(2) Consideration and passing of:

(i) The Indian Telegraph (Amendment) Bill, 1974 as passed by Rajya Sabha.

(ii) The Rampur Raza Library Bill, 1974, as passed by Rajya Sabha.

(iii) The Parliament (Prevention of Disqualification) Amendment Bill, 1973.

(3) Discussion on the Resolution seeking disapproval of the Sick Textile Undertakings (Nationalisation) Ordinance, 1974 and consideration and passing of the Sick Textile Undertakings (Nationalisation) Bill, 1974.

(4) Consideration and passing of the Disturbed Areas (Special Courts) Bill, 1972, as reported by the Joint Committee.

(5) Discussion and voting on the Supplementary Demands for Grants (General) for 1974-75.

(6) Consideration and passing of the following Bills as passed by Rajya Sabha:

(i) The Nation Cadet Corps (Amendment) Bill, 1974.

(ii) The Punjab Municipal (Chandigarh Amendment) Bill, 1974.

(7) Discussion on the Resolution seeking disapproval of the Representation of the People (Amendment) Ordinance, 1974 and consideration and passing of the Representation of the People (Amendment) Bill, 1974.

MR. SPEAKER: So many names have been given to me. I will give one or two minutes each; not more than that.

SHRI S. M. BANERJEE (Kanpur): Sir, some of the Ministers should be present. It is strange. We are raising important questions and so. I request you to see that some more Ministers also should be present in the House

MR. SPEAKER: Your Members are lunching with the Conference people. You may raise year point now, in a minute or two.

SHRI S. M. BANERJEE: Sir, with your permission, I would like to raise two very important issues You remember that in this very House I have been asking various questions about the four instalments of dearness allowance which have not been paid to the Government employees. Dearness allowance is due according to the Pay Commission formula which has been accepted by the Government. DA is due from 1st July 1st August, 1st September and 1st October I am told that the Government which has accepted the Pay Commission formula unanimously without any amendment is going to change the formula to deprive the Central Government employees of the dearness allowance. They are going to freeze the whole amount, not even pay 50 per cent but freeze the whole thing. The Supreme Court has already allowed a writ petition against the compulsory deposit scheme arising from the Act passed for that purpose. I request the Finance Minister to make a statement and say whether it a fact that four instalments of dearness allowance are being denied. They have issued instructions to the LIC and the banking industry to deprive the bank employees and the LIC employees of the dearness allowance. There is going to be serious trouble over this matter

The second matter is—

MR. SPEAKER: As you know, we decided last time that only one matter should be raised.

SHRI S. M. BANERJEE: Kindly allow me one minute. It is very important.

MR. SPEAKER: We will have to follow the rule strictly.

SHRI S. M. BANERJEE: Only one minute..

MR. SPEAKER: It may be raised some other time. Do not break it on the very first day.

SHRI S. M. BANERJEE: Kindly hear me for one minute only. You are aware that Queen of Ghazal, Begum Akhtar, died in Ahmedabad the other day. We asked the Defence Ministry to give us a plane to carry her body to Lucknow. What surprised and shocked us is that they demanded Rs. 10,000 for it. Begum Akhtar was singing for the jawans even while there was bombings all round.

MR. SPEAKER: It is not connected with the House.

SHRI S. M. BANERJE: I want a statement to be made by the Defence Minister on this matter.

I want a statement on this because the entire country is agitated over this. Minister may come and Minister may die but Begum Akhtar is born only once and she is dead.

MR SPEAKER: You are right Shri Limaye.

श्री मधु लिमये : (बाका) : अध्यक्ष महोदय, आप ने 11 तारीख को मारुती सबधी एक प्रश्न का जो उत्तर मिला उस को देखा होगा उस मे सुदर्शन ट्रेडिग कम्पनी के वैलायुधन के 30,000 शेयर्स है मारुती मे और प्रमा भाई मगल भाई टाडेल के 15,000 शेयर्स है। यह दोनो बड स्मगलर्स है। अध्यक्ष महोदय जनवरी महीने म सरकार को कुछ इत्तिला दी गई थी इन लोगो के बारे में सूकर नारायण बखिया के रिश्तेदार है—एक हरी भाई व लभ भाई टाडेल फिप जोगी भाई मगल भाई टांडले। जोगी भाई को गिरफ्तार किया गया, और तीसरे उन के रिश्तेदार प्रमा भाई टाडले है। यह जनवरी के महीने मे सरकार को खबर की गई :

".. .Prema Bhai Mangal Bhai Tendel. His brother is Jogi. A garden is kept in his name. This garden is worth Rs. 6 lakhs. It has a bungalow. Prema Bhai is taking education at Bombay. The garden

is run by his servants. He has a deposit of about Rs. 2 lakhs in the bank".

अध्यक्ष महोदय, मेरे दो मोशन्स पड़े हुए है जो आप ने एडमिट किये है जो इस प्रकार है:

"That this House resolves to set up a parliamentary committee to enquire into all aspects of the Maruti Car Project and allied matters beginning with the grant of the latter of intent to the latest reported deal between the companys managing director and the House of Birlas."

"That this House is of opinion that the Maruti Small Car Project constitutes diversion of resources from the more pressing tasks to non-esentials and is a monument of corruption, nepotism and favouritism and therefore directs that a commission consisting of three former Chief Justices of the Supreme Court be set up under the commission of Inquiry Act to investigate into the matter and submit a report."

जब अध्यक्ष महोदय, बड़े-बड़े स्मगलर्स मारुति में इन्वस्टर्स बन रहे हैं, और फीप जानते हैं मैने विगत मान अगस्त महीने में दो सवाल पूछे थे जिस के बारे में अभी तक जानकारी नहीं दी। मै ने पूछा था कि इन्होने जो इकनामिक अफिन्सेज किये है, क्या उन की जांच की जा रही है, इन्कम टैक्स, रवन्यू इन्टलीजेंस और एनफोर्समेंट डायरेक्टोरेट क्या कर रहे है। आप जवाब नहीं दिलवा रहे है । इसलिये मै चाहता हूं मेरे मोशन पर अगले सप्ताह में चर्चा की जाय। और अन्त में कहना चाहता हूं बेगम अख्तर की दुखद मौत हुई उन के साथ इंडियन एयर लाइन्स और ए० आई० आर० ने जो व्यवहार किया है उस बारे में उस के एडमायरर्स को बड़ी तकलीफ हुई है । इम्स ऑफ इंडिया" में पत्र-व्यवहार चल रहा है।

और क्या कुरुक्षेत्र विश्वविद्यालय में भी आप आंदोलन चलाना चाहते है? उस के बारे में मेरे मित्र श्री पीलू मोदी कहेंगे।

SHRI VAYALAR RAVI (Chirayinkil): For the last 53 or 54 days a strike is going on in the Indian Rare Earths. Hundreds of employees are facing starvation. The reason is interesting. An agreement was to be signed after negotiations on some points. Now the management has taken the stand that there should be a ceiling of Rs. 300 on DA. It is not the practice anywhere, in any industry. You cannot have a ceiling on a variable DA. It is impossible and impracticable. Dr. Sethna is a foremost scientist of the country and I have respect for him. But I do submit that he could not be a chairman of this corporation. Unfortunately it has been handled so badly that people are now facing starvation, for this very flimsy reason and the management is prolonging the strike The hon. Minister should bring this matter on the agenda so that it could be discused and a solution could be found.

श्री रामावतार शास्त्री (पटना): रेल हड़ताल समाप्त हुए छः महीने हो रहे हैं। लेकिन दुख है कि सरकार अभी भी रेल कर्मचारियों के साथ दुश्मन का सा व्यवहार कर रही है। जो लोग जनतन्त्र की हत्या कर रहे हैं उनके साथ नर्मी और जिन लोगों ने अपनी रोजी रोटी की लड़ाई लड़ी उनके साथ इतनी सख्ती। अभी भी 7018 लोगों पर मुकदमे चल रहे हैं। 19882 लोग गिरफ्तार किए गए थे। आतंरिक सुरक्षा कानून के अन्तर्गत आज भी बंगाल की जेलों में चार आदमी बन्द हैं। पता नहीं किस जुर्म में बरखास्त हुए, सेवा से हटाए गए कर्मचारियो की संख्या आज भी 3788 है। निलंबित कर्मचारियों की संख्या अभी भी 1022 है। जिन कर्मचारियों की सेवा भंग कर दी गई है, ब्रेक इन सर्विस हो गया है उनकी संख्या आज भी 2,80,243 है। जिन लोगों पर तोड़-फोड़ के मुकदमे चल रहे हैं उनकी संख्या 3962

[श्री रामावतार शास्त्री]

है। अभी भी उन में से एक आदमी जेल में है। ये स्थायी कर्मचारी हैं। इनके अलावा हजारों अस्थायी कर्मचारियों को भी नौकरी से निकाल रखा गया है। एबजो यानी सबस्टीट्यूट जो हैं या जो कैज्युअल लेबर है उनकी संख्या आज भी 7169 है जिन्हे काम पर नही लिया गया है। आज भी उनके साथ इस तरह का सौतेला व्यवहार हो रहा है। उनको बहुत सी सहुलियतो से वंचित कर दिया गया है। मैंने इस सम्बन्ध में एक मोशन 184 के अन्तर्गत दिया है जिसको आपने स्वीकार कर लिया है। इन सब चीजों को लेकर उन लोगो मे जो असन्तोष है, उनको तरह-तरह की जो दिक्कते हैं उन पर विचार करने का अगले सप्ताह यहा मौका मिलना चाहिये। उनके साथ जानबीय आधार पर व्यवहार होना चाहिये और उन के साथ बात-चीत का रास्ता निकाला जाना चाहिये। सरकार को चाहिये कि वह सद्भाव से काम ले। अगर उनको सख्ती करनी है तो फासिस्टो के साथ करनी चाहिये, मजदूरों के साथ तो दोस्ती दिखानी चाहिये।

केन्द्रीय कर्मचारियो को महगाई भत्ते कोचार इस्टालमेंट ड्यू हो चूको है लेकिन उनको एक इस्टालमेंट भी नही दी गई। इस पर भी अगले सप्ताह या तो एक बयान आना चाहिये या इस पर विचार होना चाहिये।

श्री भोगेन्द्र झा (जयनगर) मेरी नजरों के सामने जो गुजरा है वह मैं बयान करना चाहता हू। दस और ग्यारह तारीख को बहुत बड़े पैमाने पर हजार से ज्यादा लोग घायल किए गए है जो पटना की सडकों पर प्रदर्शन करने आ रहे थे और वह माग करने आ रहे थे कि विधान सभा की बैठक बुलाई जाए, एक एकड से कम जमीन वालो पर जो कर्जा है उसको मसूख किया जाए, मुनाफाखोरो को खत्म किया जाए। ट्रेन के हौस पाइप को निकाल कर गाड़ी को रोक कर नीचे बैठे लोगों पर लाठिया, छुरों, गडासो, भाला आदि से हमला किया गया और उनको घायल किया गया। लोक नायक आजाद जो हरिजन एम एल ए हैं और 1940 से ही लगातार हमेशा जेल जाते रहे हैं उनको घसीट कर बाहर ले जा कर उसके सारे बदन को छुरों से घायल किया गया। जहां पटना में गाधी मैदान में सभा होनी थी उसके नीचे टाइम बम जो रख रहे थे उनको पकड़ा गया। उन्ही लोगों के बारे में कहा गया है कि उनको लाठिया से पीटा गया था। पटना में कम्युनिस्ट पार्टी के दफ्तर पर बम फेंका गया। देश के अखबार इस ओर ध्यान नही दे रहे हैं। चिली में आपको पता ही है कि क्या हुआ है। वहा दक्षिणपथी पार्टिया और करोडपतियो के अखबारो ने राष्ट्रपति अलदे के खिलाफ साजिश में समर्थन दिया था। आज उन अखबारों और उन दक्षिणपन्थी पार्टिया को भी गैर-कानूनी घोषित कर दिया गया था। इससे हिन्दुस्तान के जो समर्थक है, उनको उनके सबक सीखना चाहिये। अगर आप चाहते है कि हम बहस के जरिये, एक दूसरे को समझा कर, शातिपूर्वक सभा या प्रदर्शन करके देश की हालत को बदले तो आप का बिहार में जो हलत हुई है उसको खतरे का घटी के तौर पर लेना होगा। दुर्भाग्य की बात यह है कि श्री जयप्रकाश नारायण जिस एजीटेशन का वहा सचालन और समर्थन कर रहे है उन्होने खुलेआम कहा है कि विधायको को घेर कर जबर्दस्ती निकाला जाए और तमाचे और थप्पड़ भी उनको मारे जाए। यह चार तारीख वाले प्रदर्शन के पहले कहा गया था। मैं चाहता हू कि इस पर अगले सप्ताह बहस की जाए। यह एक दल या एक व्यक्ति का सवाल नही है। सारे देश के लिए और जनतन्त्र लिए खतरा पैदा हो गया है। देश के अखबार इसको महत्व नही दे रहे हैं। मैंने इसके बारे में आपको सूचना दी है। आपको अगले सप्ताह इस पर विचार करने का सदन को मौका देना चाहिये ताकि भारत को चिली बनाने का जो खतरा पैदा हो रहा है, उसको हम टाल सके।

SHRI PILOO MODY (Godhra) I want to bring to the notice of the

House that yet another University has been turned upside down at Kurukshetra because of the stupid and repressive policy of the Haryana Government.

MR. SPEAKER: These are State matters. Why do you refer to them here?

SHRI PILOO MODY: No, Sir. I do not bring up any State matters here. I am bringing up only a matter in which I am concerned and you are also concerned, namely, education and the University Grants Commission.

SHRI MADHU LIMAYE: The University Grants Commission is giving grants to the Kurukshetra University.

SHRI PILOO MODY: It is a physical link. I am giving you a much greater link, and that is civil liberties. I hope these are matters which are of universal interest in this country. As I was saying, on the 4th of November....(*the bell rings*) What is the idea of the bell?

MR. SPEAKER: I have requested him not to bring in State matters.

SHRI PILOO MODY: I am trying to convince you, without the help of others, that these are not State matters but inter State matters, that these have to do with civil liberties, which is a matter concerning the whole of India.

MR. SPEAKER: Then change the rules.

SHRI PILOO MODY: What rule?

MR. SPEAKER: The rules which you have.

SHRI PILOO MODY: Let me finish. Then you can decide whether it is a State matter or inter-State matter.

On the 4th of November ten rallies were held in ten districts of Haryana in sympathy with the movement that Jayaprakash Narain was holding in Bihar. Nine rallies went off OK but the rally in Kurukshetra was lathi charged, there was firing thereafter, totally disrupting a peaceful meeting, nothing more than a meeting or a rally. Thereafter, the President of the Students' Union, Shri Debendra Sharma, and many others were sitting in a relay fast in front of the Vice-Chancellor's office. The Vice-Chancellor, being a good friend of Shri D. K. Borooah, had gone to Moscow.

MR. SPEAKER: Do not involve the Vice-Chancellor's name and say that he is somebody's friend when you are talking of some firing.

SHRI PILOO MODY: He must be somebody's friend; may be he is your friend also.

MR. SPEAKER: May be.

SHRI PILOO MODY: I did not know. If I knew it. I would have said "may be your friend and the friend of Shri D. K. Barooah". As soon as he returned from Moscow, he had these boys arrested and put in jail even though no charges were framed. Two days later they were rusticated from the University, they were debarred from entering the University. A warrant has been issued, using MISA against these boys. Is MISA a State subject or a Central subject?

14 hrs.

MR. SPEAKER: You are yourself a State subject and a Central subject. I cannot argue with you.

SHRI PILOO MODY: I would like to ask Prof. Nurul Hasan, maybe a friend of yours....

MR. SPEAKER: You are also my friend. Are you denying that you are also my friend?

SHRI PILOO MODY: That is not the matter under consideration. From the interruptions, one would come to the contrary conclusion.

Therefore, I would ask the Education Minister, Prof. Nurul Hasan, to make a full statement and I would also like him to see that universities are not permitted to be used as instruments of repression on innocent students.

MR. SPEAKER: The Minister has noted all the suggestions and will convey to the Ministers concerned.

SHRI K. RAGHU RAMAIAH: As the hon. Speaker has said already, in accordance with the previous practice and convention, I shall convey it to the Ministers concerned.

MR. SPEAKER: Mr. Bancrjee. I know you are a great lover of *ghazals*. I am in full sympathy and I also feel very unhappy about it.

14.03 hrs.

CUSTOMS TARIFF BILL

EXTENTION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI TRIDIB CHAUDHURI (Berhampore): I beg to move:

"That this House do extend upto the last day of the first week of the next Budget Session (1975), the time for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to customs duties."

MR. SPEAKER: The question is:

"That this House do extend upto the last day of the first week of the next Budget Session (1975), the time for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to Customs duties."

The motion was adopted

MR. SPEAKER: We now adjourn for lunch to re-assemble at 3 O'Clock **14.05 hrs.**

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fifteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*].

RE. BHARGAVA COMMISSION'S REPORT

MR. DEPUTY-SPEAKER: Now we take up the further consideration of the Reserve Bank of India (Amendment) Bill.

श्री सरजू पांडे (गाजीपुर) : उपाध्यक्ष महोदय, मेरा एक निवेदन सुन लीजिए। भार्गव कमीशन की रिपार्ट शुगर के बारे में प्रकाशित हो चुकी है। वह अंग्रेजी में छप चुकी है और बाजारों में बिक रही है। पार्लियामेंट्री अफेयर्स के मिनिस्टर साहब मौजूद है, उन से मेरी दरख्वास्त है कि कम से कम पार्लियामेंट के मेम्बरों को इस की कापी मिल जानी चाहिए। यह बड़ा ही इम्पार्टेंट मसला है। हमारे बार-बार कहने के बाद भी सरकार सुन नहीं रही है।

MR. DEPUTY-SPEAKER: One thing everybody must have learnt sitting in this Chair is not to speak out of turn.

PROF. MADHU DANDAVATE (Rajapur): You may just indicate.

MR. DEPUTY-SPEAKER: Even indication is difficult.

PROF. MADHU DANDAVATE: The ruling party members are able to get copies whereas we are not able to get. There seems to be a one-party system in the country.